

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 452/2017

New Delhi, this the 8th day of February, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

R.K. Popli (Aged about 74 years)
S/o Late Shri Uttam Chand,
R/o A-83, Lok Vihar,
Pitampura, Delhi-110034. .. Applicant

(By Advocate : Shri T.D. Yadav)

Versus

Union of India Through:

1. General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi-110001.
3. Senior Divisional Personnel Officer,
Office of the Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the present O.A. seeking the following relief:

“8.1 set aside and quash the impugned order dt. 6.6.2011.

- 8.2 direct the respondents to grant/restore basic pay of Rs.14225/- which the applicant was drawing preceding on his retirement.
- 8.3 direct the respondents to pay the salary of Sept. 2002 as per the correct pay of Rs.14225 as fixed by FA&CAO (C) on 20.4.2000 and
- 8.4 direct the respondents to produce before this Court a copy of the fixation of pay in year 2000 as per averment in counter reply in OA No.1696/2009 accordingly applicant pay may be fixed. Further direct the respondents to produce all the other relevant records pertaining to the applicant before Court.
- 8.5 direct the respondents to revise all retiral benefits including pension with all the consequential benefits like arrears with 18% interest.
- 8.6 pass any other order/s as may be deemed fit and proper in the facts and circumstances of the case.
- 8.7 Award cost."

3. It is submitted that the respondents issued Annexure A-1 show cause notice dated 06.06.2011 and in response, the applicant vide Annexure A-13 dated 26.06.2011 submitted his explanation. However, the respondents have not passed any orders thereon till date and not granted the relief claimed by him.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to consider the Annexure A-13 reply dated 26.06.2011 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. The applicant is at

liberty to question the order passed by the respondents, if he is still aggrieved by the said orders. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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